

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 28962/2013

(Arising out of impugned final judgment and order dated 12/12/2011 in TTR No. 579/2011 passed by the High Court of Judicature at Allahabad)

COMMR.COMMERCIAL TAX U.P.

Petitioner(s)

VERSUS

M/S OSWAL GREENTECH LIMITED

Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from filing O.T. and permission to file additional documents and interim relief and office report)

Date : 05/01/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. Pawan Shree, Adv.  
Mr. Rajeev Dubey, Adv.  
Mr. Ravi Prakash Mehrotra, AOR

For Respondent(s) Mr. Punit Dutt Tyagi, AOR  
Mr. Ankit Parhar, Adv.  
Mr. Ambarish Pandey, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Delay in filing the counter affidavit is condoned.

Heard Mr. Pawan Shree, learned counsel for the petitioner and Mr. Rajeev Dubey, learned counsel for the respondent.

Arguments concluded.

Judgment reserved.

Learned counsel for the parties shall file written notes or submissions within ten days hence.

(Gulshan Kumar Arora)  
Court Master

(H.S. Parasher)  
Court Master